

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF VIILBERY HEALTHCARE
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Viilbery Healthcare Private Limited
2	Date of incorporation of corporate debtor	10 th July, 2008
3	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2008PTC184527
5	Address of the registered office and principal office (if any) of corporate debtor	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063
6	Date of closure of Insolvency Resolution Process	30.06.2025
7	Liquidation commencement date of corporate debtor	Date of Order 30.06.2025 Date of Receipt of Order – 07.07.2025
8	Name and registration number of the insolvency professional acting as liquidator	M/s. Waterfall Insolvency Professional Private Limited IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016 Designated Director : Mr. Gaurang C. Shah IBBI Reg: IBBI/IPA-002/IP-N00947/2019-2020/13002
9	Address and e-mail of the liquidator, as registered with the Board	Address: 1204, Maker Chambers V, Nariman Point, Mumbai- 400021 E-mail id: waterfall0421@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	M/s Waterfall Insolvency Professionals Private Limited Address: 1221, Maker Chamber V, Nariman Point, Mumbai – 400021 E-mail id: ip.vhpl@gmail.com
11	Last date for submission of claims	06.08.2025 (Thirty days from the date of the receipt of Liquidation Order)

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of liquidation of the Viilbery Healthcare Private Limited on 30.06.2025.

The stakeholders of Viilbery Healthcare Private Limited are hereby called upon to submit their claims with proof on or before 06.08.2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of IBC.



G. C. Shah

Date: 10-07-2025

Place: Mumbai

Gaurang Chhotatalal Shah

Designated Director

IBBI Reg: IBBI/IPA-002/IP-N00947/2019-2020/13002

AFA: AA2/13002/02/300626/203927 valid upto 30.06.2026

of M/s. Waterfall Insolvency Professional Private Limited

IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016

AFA: AA1/50016/02/311225/20043 valid upto 31.12.2025

Liquidator in the matter of Viilbery Healthcare Private Limited.

UPDATE (BOI)

Bank of India Rationalized Rates on its Green Deposit & Savings Deposit

Bank of India, one of the leading public sector banks in India, has rationalized the interest rates on its Green Deposit & Savings Deposit which are made effective from 07.07.2025. This move is part of the Bank's proactive efforts to align its deposit rates with market dynamics, to felicitate transmission of policy rates and also to ensure a balance between deposit rates & advance rates. In view of the recent repo rate revision, the Bank has adjusted the interest rate on its Green Deposit to 6.70% p.a. from 7.00% p.a. for a tenure of 999 days on deposit amounts ranging from Rs.1.00 lakh to less than Rs.10.00 crore. Bank of India has also rationalized its Savings Deposit Rate for amount up to Rs.1.00 lakhs from 2.75% pa. to 2.50% p.a. All other rates in Savings Deposit remain unchanged

UPDATE (IRCTC)

Weekly Rail Tour Packages with Confirmed Train Tickets

The IRCTC West Zone (Mumbai) currently operates over 10 Rail Tour Packages originating from Mumbai, connecting tourists to iconic pilgrimages and leisure destinations such as Shimla–Manali, Vaishnodevi, Indore, Ujjain, Hyderabad, Dwarka, Somnath, Shirdi, Kolhapur, Kevadia, Omkareshwar, Gwalior, Khajuraho, Tirupati, among others. These packages cover: Spiritual hubs: Mata Vaishnodevi, Tirupati Balaji, Mahakaleshwar, Dwarkadhish Temple, Somnath, Sai Baba Temple, Omkareshwar, Grishneshwar, Mahalaxmi Temple, and Nageshwar. Shri Gaurav Jha, Group General Manager, IRCTC West Zone, said that Our Rail Tour Packages are designed to offer seamless and value-for-money travel experiences. With prices starting at just ₹8,599 per person (twin sharing), these tours are ideal for pilgrims, families, and casual travelers alike. Tour departures are available on various days of the week, and bookings can be made up to 5 days prior to travel, offering great flexibility for last-minute planners."

UPDATE (WR)

Wr Collects Rs 58.79 Crore As Fine During The Intensive Ticket Checking Drives During The Period From April To June 2025

The highly motivated ticket checking team under the supervision of senior commercial officers of Western Railway organized several ticket checking drives during the period from April to June 2025, thereby recovering an amount to the tune of Rs. 58.79 crore, which is almost 13% higher than the corresponding period last year as well as 11% higher over the target set by Railway Board. This also includes Rs. 15.90 crore from Mumbai suburban section. According to a press release issued by Chief Public Relations Officer of Western Railway, Shri Vineet Abhishek, during the month of June 2025, an amount of Rs. 15.24 crore was recovered through detection of 2.42 lakh ticketless/irregular passengers, including unbooked luggage cases. Also, in the month of June 2025, WR realized fines amounting to Rs. 4.19 crore through detection of around 90 thousand cases over Mumbai suburban section. To prevent unauthorized entry in AC local trains, frequent surprise ticket checking drives are also being carried out. As a result of these drives, around 18750 unauthorized passengers have been penalized during April to June 2025 and almost Rs. 63 lakh collected as fine, which is 44% higher than the corresponding period last year.

UPDATE (WR)

A Few Wr Trains Affected Due To Block

A Block will be undertaken from 11:25 hrs to 13:45 hrs, on Thursday i.e. on 10th July, 2025 for De launching of north side old Foot Over Bridge at Vapi station & Launching of Girders for new Foot Over Bridge at Atul station. The block will be undertaken on UP & Down Main Lines, due to which a few Western Railway trains will be affected. Cancellation of Trains on 10th July, 2025:

- Train No.69153 Umbargam Road – Valsad MEMU departing Umbargam Road at 14:10 hrs.
- Train No.69154 Valsad – Umbargam Road MEMU departing Valsad at 12:00 hrs. Regulation of Trains on 10th July 2025 :1. Train No. 09724 Bandra Terminus – Jaipur Special, journey commencing on 10th July, 2025 will be regulated by 01 hour 30 minutes. 2. Train No. 19015 Dadar – Porbandar Saurashtra Express, journey commencing on 10th July, 2025 will be regulated by 01 hour 20 minutes. 3. Train No.12471 Bandra Terminus – Shri Mata Vaishno Devi Katra Swaraj Express, journey commencing on 10th July, 2025 will be regulated by 50 minutes.4. Train No.09055 Bandra Terminus – Udhna Superfast Special, journey commencing on 10th July, 2025 will be regulated by 50 minutes.5. Train No.12926 Amritsar – Mumbai Central Paschim Express journey commencing on 09th July, 2025 will be regulated by 2 hour 05 minutes.6. Train No.22954 Ahmedabad – Mumbai Central Gujarat Superfast Express, journey commencing on 10th July, 2025 will be regulated by 1 hour 35 minutes.7. Train No.04711 Bikaner – Bandra Terminus weekly Special, journey commencing on 09th July, 2025 will be regulated by 1 hour 35 minutes.8. Train No.12472 Shri Mata Vaishno Devi Katra – Bandra Terminus Swaraj Express, journey commencing on 09th July, 2025 will be regulated by 35 minutes. Short Termination / Partial Cancellation of Train on 10th July, 2025: Train No.59045 Mumbai Central – Vapi Passenger will be short-terminated at Bhilad station and will remain partially cancelled between Bhilad and Vapi stations. Accordingly, Train No. 59040 Vapi – Mumbai Central Passenger will short originate from Bhilad instead of Vapi. Hence, it will remain partially cancelled between Vapi and Bhilad stations.

CORPORATE BRIEFS



UPDATE (IDEMI)

Visit of Hon'ble MSME Minister Shri Jitan Ram Manjhi to MSME Technology Centre, IDEMI Mumbai

On 03rd July 2025, the Hon'ble Minister of Micro, Small and Medium Enterprises, Shri Jitan Ram Manjhi, visited the MSME Technology Centre, IDEMI Mumbai. During the visit, the Hon'ble Minister conducted a review meeting and undertook a comprehensive tour of the Centre. He was briefed on the manufacturing of components for the Chandrayaan mission and visited the state-of-the-art AR/VR laboratory. In addition, detailed presentations were made on key initiatives such as the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) and the PM Vishwakarma Yojana. The Hon'ble Minister appreciated the overall functioning and contributions of the MSME Technology Centre, IDEMI Mumbai. He also provided valuable guidance to expand advanced technology services and training programs beyond Mumbai and Maharashtra, thereby extending the Centre's reach to a more MSMEs.

UPDATE (IMC)

IMC launches 'GST Pathshala'

Mumbai, July 3, 2025: The IMC Chamber of Commerce and Industry (IMC) successfully launched the session of the 'GST Pathshala' at the IMC Navi Mumbai office. Mr. Anand Natarajan Kollengode, Assistant Commissioner (Retd.), Central GST conducted an interactive and knowledgeable session encompassing all aspects of the GST.



Mr. Kollengode shared his insights and addressed the audience queries related to the topic. In his address, he mentioned that this dynamic and great financial reform was brought before the Indian citizens with the concept of bringing ease of business. GST was introduced as a financial reform subsuming more than 14 type of taxes. He further reiterated that it is time to introduce proactive reforms like rationalizing rates, reducing block credits, control revenue leakages and form tighter compliances. He further gave one-on-one redressal on individual cases and doubts. The will be a regular fortnightly feature by IMC at its Navi Mumbai office and will be also available in virtual mode for all interested participants.



presentation on JNPA, where they gained valuable insights into port infrastructure and trade operations. At JNPA, we remain committed to nurturing the next generation of maritime professionals by offering hands-on exposure and real-world understanding of EXIM trade and port operations.

UPDATE (JNPA)

G P Rating course conducted by Vadhvan Port

JNPA was delighted to host the inaugural batch of the G P Rating course conducted by the Vadhvan Port Skilling Program for students from Vadhvan Port ecosystem and are currently undergoing training at BP Marine Institute, Navi Mumbai. As part of their learning journey, the students were given an insightful presentation on JNPA, where they gained valuable insights into port infrastructure and trade operations. At JNPA, we remain committed to nurturing the next generation of maritime professionals by offering hands-on exposure and real-world understanding of EXIM trade and port operations.

UPDATE (CR)

Central Railway's Mumbai Division ran 201 Mail / Express trains daily in June-2025

Central Railway's Mumbai Division has run a total of 6035 Mail & Express trains (including 5615 Mail & Express trains and 420 Special Trains) during the month of June-2025, an average of 201 trains per day, as against a total of 5801 Mail & Express trains during June-2024, an average of 193 trains per day. This makes 8 additional trains daily. During the First Quarter of FY 2025-26, Mumbai Division has run a total of 16853 Mail &Express (including 1390 Special trains), an average of 185 trains daily, as against a total of 16701 Mail & Express trains (including 1325 Special trains) during the corresponding period last year with an average of 183 trains daily. The Special trains run include 526 Summer Special trains during the period April to June-2025 as against 449 trains during the corresponding period last year, an increase of 17%. During the April to June 2025 period, the punctuality of Mail/Ex-press trains rose to 86%, as compared to 81% recorded in the same period last year. Likewise, Suburban train punctuality reached 93%, marginally up from 92% in the previous year. In June 2025 alone, Mail/Express trains recorded a punctuality of 85%, compared to 80% in June 2024. Suburban services saw a significant year-on-year improvement, with punctuality rising to 93% from 89% despite the incessant monsoon.

UPDATE (LABOUR DEPT)

Maharashtra Labour Welfare Board Celebrates 72nd Anniversary with Lamp-Lighting Ceremony

The Maharashtra Labour Welfare Board proudly celebrated its 72nd Anniversary on July 1, 2025, with a grand inaugural event marked by a ceremonial lamp-lighting. The event was graced by the esteemed Labour Welfare Commissioner, Shri Raviraj Ilwe, along with other distinguished dignitaries. The ceremony highlighted the Board's steadfast commitment to the welfare and upliftment of



workers across Maharashtra. It served as a platform to reflect on the Board's remarkable achievements over the past seven decades and to reaffirm its dedication to enhancing the lives of labourers through various welfare schemes and initiatives. In his address, Shri Raviraj Ilwe underscored the importance of collective efforts in ensuring the well-being of workers and highlighted the Board's future plans to implement innovative programs aimed at improving their quality of life. The presence of other dignitaries added to the significance of the occasion, exemplifying the collaborative spirit in advancing labour welfare. We kindly request you to publish this press release in your esteemed newspaper to raise awareness about the Maharashtra Labour Welfare Board's milestone celebration and its ongoing efforts for the betterment of workers.

UPDATE (CR)

Change in timings of CSMT-Dhule Express at Chalisgaon, Jamdha, Shirud and Dhule stations*

Train no 11011 CSMT-Dhule Express will now arrive at Chalisgaon, Jamdha Shirud and Dhule stations at revised timings with effect from 15.07.2025. Arrival at Chalisgaon at 18.55 hrs instead of the previous 19.10 hrs, Arrival at Jamdha at 19.15 hrs instead of the previous 19.30 hrs, Arrival at Shirud at 19.44 hrs instead of the previous 20.06 hrs, Arrival at Dhule at 20.25 hrs instead of the previous 20.55 hrs. Passengers are requested to note

बैंक ऑफ महाराष्ट्र

Bank of Maharashtra

H. O.: 'Lokmangal, 1501, Shivajinagar, Pune 411005.

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Brahaman Seva Mandal Building, Bhavani Shankar Road, Dadar Mumbai 400028. TELE- 022-24227511

e-mail -bom132@mahabank.co.in, brmgr132@mahabank.co.in

AIG/ADV-LEGAL/2025-26

Date: 05.07.2025

POSESSION NOTICE (For Immoveable property) (Rule 8 (i))

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 29.04.2025 under Section 13(2) calling upon **M/s Rooks Industries(Borrower)** Prop. Mr. Tushar Vishanji Maru, Mr. Tushar Vishanji Maru (Guarantor), to repay the amount mentioned in the notice being **Rs. 6,96,96,251/- (Rupees Six Crore Ninety six lakh Ninety six thousand two hundred fifty one only)** plus unapplied interest from **28.04.2025** together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken Symbolic Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this **05.07.2025**.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for the amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Gala No. 2 & 3, Ground floor, Dhanalaxmi Industrial Estate Premises Co-op Society Limited, Land bearing S.No. 31.34.35 & 36, Plot No. 105,106,107, Village Navghar, Vasai East, Tal Vasai & Dist. Palghar-401210..

Date: **05/07/2025**

Place: **Mumbai**

Authorized Officer & Assistant General Manager

Bank of Maharashtra

यूनियन बैंक ऑफ इंडिया

Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai – 400 001 Tel: 09466747894

Web Address:- www.unionbankofindia.com, E-mail:- ubno5553352@unionbankofindia.bank

NOTICE

Trent Limited

Regd. Off.: Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400001

NOTICE is hereby given that the certificate for the undermentioned securities of the Company has been lost/misplaced and the holder of the said securities has applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of the Holder	Kind of Securities and Face Value	No. of Securities	Distinctive Nos.
Binita Gupta	Equity Re. 1/- each	830	952941 - 953770

Place: Delhi

Date: July 9, 2025

Sd/-

Binita Gupta

यूनियन बैंक ऑफ इंडिया

Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai – 400 001 Tel: 09466747894

Web Address:- www.unionbankofindia.com, E-mail:- ubno5553352@unionbankofindia.bank

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Name of the Holder	Kind of Securities and Face Value	No. of Securities	Distinctive Nos.
Binita Gupta	Equity Re. 1/- each	830	952941 - 953770

Place: Delhi

Date: July 9, 2025

Sd/-

Binita Gupta

यूनियन बैंक ऑफ इंडिया

Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai – 400 001 Tel: 09466747894

Web Address:- www.unionbankofindia.com, E-mail:- ubno5553352@unionbankofindia.bank

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Place: Delhi

Date: July 9, 2025

Sd/-

Binita Gupta

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AIG/ADV-LEGAL/2025-26

Date: 05.07.2025

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Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 29.04.2025 under Section 13(2) calling upon **M/s Rooks Industries(Borrower)** Prop. Mr. Tushar Vishanji Maru, Mr. Tushar Vishanji Maru (Guarantor), to repay the amount mentioned in the notice being **Rs. 6,96,96,251/- (Rupees Six Crore Ninety six lakh Ninety six thousand two hundred fifty one only)** plus unapplied interest from **28.04.2025** together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken Symbolic Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this **05.07.2025**.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for the amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All those pieces and parcels of land and building Situated on land Bearing Plot no 1,2,3,4 & 5, Survey No 34 Hissa No 3, village Vevoor Taluka Palghar District Palghar 401404.

Date: **05/07/2025**

Place: **Mumbai**

Authorized Officer & Assistant General Manager

Bank of Maharashtra

बैंक ऑफ महाराष्ट्र

H. O.: 'Lokmangal, 1501, Shivajinagar, Pune 411005.

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Date: 05.07.2025

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Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 29.04.2025 under Section 13(2) calling upon **M/s Rooks Industries(Borrower)** Prop. Mr. Tushar Vishanji Maru, Mr. Tushar Vishanji Maru (Guarantor), to repay the amount mentioned in the notice being **Rs. 6,96,96,251/- (Rupees Six Crore Ninety six lakh Ninety six thousand two hundred fifty one only)** plus unapplied interest from **28.04.2025** together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken Symbolic Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this **05.07.2025**.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for the amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All those pieces and parcels of land and building Situated on land Bearing Plot no 1,2,3,4 & 5, Survey No 34 Hissa No 3, village Vevoor Taluka Palghar District Palghar 401404.

Date: **05/07/2025**

Place: **Mumbai**

Authorized Officer & Assistant General Manager

Bank of Maharashtra

बैंक ऑफ महाराष्ट्र

H. O.: 'Lokmangal, 1501, Shivajinagar, Pune 411005.

Branch: BS road Dadar

Brahaman Seva Mandal Building, Bhavani Shankar Road, Dadar Mumbai 400028. TELE- 022-24227511

e-mail -bom132@mahabank.co.in, brmgr132@mahabank.co.in

AIG/ADV-LEGAL/2025-26

Date: 05.07.2025

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